GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA UNSTARRED QUESTION NO. 3949 ANSWERED ON 06.04.2023

High Court Benches

3949. SHRI SANDOSH KUMAR P:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of High Court Benches established since 2016;
- (b) whether Government has any plan to start new High Court Benches in States; and
- (c) if so, the States selected for the purpose?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (c): Since 2016, a Circuit Bench of the Calcutta High Court was established at Jalpaiguri w.e.f. 07.02.2019.

High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day to day administration of the High Court. For the proposal to be complete, it should also have the consent of the Governor of the concerned State.

At present, there is no complete proposal pending with the Government for setting up of Bench (es) of any High Court.